

Telegram recd from
Respondent No. 4,
saying, unable
to attend requesting
1 adjournment
188
3/9.

Notice is issued to
applicant on 9.9.92

me

Notice dt. 9/9/92...
Served on Appint./Resp.
on
me
18/9

Reply dtd. 21/9/92
Accd from the
respondents in 2 sets
on 23/9/92
188
28/9.

As per Cause List
Matter fixed for
adjoining on 29/10/92
18/10/92

Filed accd. in notice
section on 13-10-92
me

Notice is issued
to applicant on
15-10-92
me

Notice dt. 15/10/92
Served on Appnt's/Resp. Adv.
188
23/11/1992

4.9.92

None for the applicant. (J)

Mr. Sethna counsel for the
respondents is present.

A telegram has been received
from the applicant that he is
unable to attend today.

List on 28.9.92 for admission
inform the applicant.

me
(Ms. USHA SAWHNEY)
M/A

28.9.92

None for the applicant. Shri
A.T. Bhatkar for Mr. Sethna
counsel for the respondents
is present. Reply has been
filed by the respondents
and a copy also been sent
on the applicant by Registrar
acknowledgment. List the matter
for admission. If the applicant
does not appear on that
date, the matter may be dismissed
for lack of prosecution. Inform
the applicant.

me
(Ms. USHA SAWHNEY)
M/A

Dated 29-10-92

(4)

None for the applicant.
Mr. A.I. Bhatkar for the
respondent.

Nobody appeared for the
applicant on 4-9-92, 28-9-92
when the case was listed
for hearing. Dismissed for
lack of prosecution.

29/10/92
to 12
on 2/11/92
Dispatched
Int (s)

(Ms. Usha Savara)
MCA)

B
5/11/92

Judgment
Notice dt. 3/9/92

Un Served on Applt. / Resp.
& come back with that any
remark ~~etc~~

MS
28/11/92